CPIO ID No. 14-24/2019

Subject: Information sought under RTI Act, 2005. Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10800 dated 03.06.2019) **received** in this office on 03.06.2019, under RTI Act 2005, the information received from **Dy. Registrar (Excise Appeal Branch)** containing 233 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. $233 \times 02=466$ (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

This is to state that the reply forwarded to you by CPIO's letter dated 28.06.2019 was **Customs Appeal Branch** instead of Excise appeal Branch.

Note:

- 1. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
- 2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

CESTAT, New Delhi Date: 01.07.2019

To,

1. Sh. R.K. Jain 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003

SIGN (ST SPATCH SUSTION)

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APPELLATE TRISUNAL

NEW DELHE LLOGES



CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL WEST BLOCK NO. 2 R.K.PURAM, NEW DELHI-110066.

Excise [DB]

CPIO I.D No. 14-24/2019

Dated: 01/07/2019

Subject: RTI application No. 195/P-10800/19 dated 01/06/2019 filed by Sh. R.K. Jain (CPIO ID No.14-24/2019 dated 04/06/2019- CESTAT)-reg.

Sir,

With reference to the above RTI application, the point-wise reply relating to the Excise Appeal Branch is as under

- The copies of the Hon'ble Supreme Court and the Hon'ble High Court 4(A) orders for the period from 01/03/2019 to 04/06/2019 are enclosed consisting page (138+87=225)
- The copies of the Register's records of the Hon'ble Supreme Cout and High 4(B) Court for the period 01/03/2019 to 04/06/2019 are enclosed consisting pages (5+3=08).
- Register's copy may be seen please. 4(c)

The above information is subject to rectification, if any error is brought into the notice of the branch.

CPIO is requested to transmit the same to the applicant.

Encl: As above : (Total pages No.233)

Deputy Registrar(Judl.)

To,

The Accounts Officer/CPIO, Delhi.

CPIO ID No. 14-24/2019

Subject: Information sought under RTI Act, 2005. Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10800 dated 03.06.2019) **received** in this office on 03.06.2019, under RTI Act 2005, the information received from **Dy. Registrar (Excise Appeal Branch)** containing 434 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. 434 x 02=868 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

- 1. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
- 2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

CESTAT, New Delhi Date: 28.06.2019

To,

1. Sh. R.K. Jain 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003

28/6/19

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CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL WEST BLOCK NO. 2 R.K.PURAM, NEW DELHI-110066. Customs [DB] matters

CPIO I.D No. 14-24/2019

Dated: 25/06/2019

Subject: RTI application No. 195/10800/19 dated 01/06/2019 filed by Sh. R.K. Jain (CPIO ID No.14-24/2019 dated 03/06/2019- CESTAT)-reg.

Sir,

With reference to the above RTI application, the point-wise reply relating to the service tax Appeal Branch is as under

- 4(A) In this regards please find photocopies enclosed herewith order/Judgements/Decrees/Notice received from Hon'le High Court/Supreme Court(consisting of 431 Pages) w.e.f. 01/04/2019 to 20/06/2019 are enclosed. The copies of H.C./S.C.orders/Judgements etc.upto30/04/2019 has already been supplied to applicant under RTI application No. P.-195/10744/2019 dated 25/02/2019 filed by Sh. R.K.Jain (CPIO ID NO. 14.11.2019 dated 30.03.2019).
- Please find enclosed herewith photocopies of dairy Register of Supreme Court/High Court order from Sr no. 600-663 of 2019 consisting of 03 pages. The said information also included this remand cases and their compliance

CPIO is request to transmit the same to the applicant.

Total Pages.-431+03=434

Encl:-

Mohinder Singh Deputy Registrar(Judl.)

h



CPIO ID No. 14-24/2019

Subject: Information sought under RTI Act, 2005. Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10800 dated 03.06.2019) **received** in this office on 03.06.2019, under RTI Act 2005, the information received from **Dy. Registrar (SM Appeal Branch)** containing 09 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. $29 \times 02=58$ (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

- 1. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
- 2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

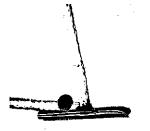
CESTAT, New Delhi Date: 25.06.2019

To,

1. Sh. R.K. Jain 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003

0/0





F. NO.RTI/SM/CESTAT/2018 CUSTOMS, EXCISE & SERVCICE TAX APPELLATE TRIBUNAL, West Block No.2, R.K.Puram, New Delhi.



SINGLE MEMBER APPEAL BRANCH

Date: 24/06/2019 I.D. No. 14-24/2019

Subject: Information sought under RTI Act 2005-

With reference to RTI Application No. RTI/P-195/10800/19 DATED 01/06/2019 filed by Sh. R.K. Jain, in CPIO I.D. No. 14-24/2019 dated 04/06/2019, the information sought by the applicant under RTI Act 2005.

In this regards, the point wise replies as under:-

(A & B) Photo copies of the correspondences with enclosures, orders, directions, judgments, degrees, and notices received from 01/08/2018 to 01/01/2019, the Hon'ble High Court and the Hon'ble Supreme Court of India and copies of the relevant pages of concerned register's (consisting 29 pages in total) (Details as under) are hereby forwarded for onward transmission to the applicant after receipt of appropriate charges as envisaged under RTI Act, 2005.

Month	Consisting page nos.	
April, 2019	1-5	
April, 2019	1-2	
May, 2019	1-4	
May,2019	1-4	
May,2019	1-4	
June,2019	1-8	
Concerned Register	1-2	
Total	29	

(C). Details of compliance of the said order including remand cases by Hon'ble Supreme Court of India and Hon'ble High Court, are available in the enclosed copies of the register.

The applicant may be informed accordingly.

Deputy Registrar (Judicial)
Single Member Branch

Single Member Bra

To.

The CPIO/Accounts Officer, CESTAT, New Delhi.

CPIO ID No. 14-24/2019

Subject: Information sought under RTI Act, 2005. Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10800 dated 03.06.2019) **received** in this office on 03.06.2019, under RTI Act 2005 (copy enclosed) wherein certain information is sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) & 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. 14-24/2019(CESTAT) is forwarded herewith to you as CPIO under section 5(4), with request to provide the correct and para wise information/inspection on or before 18.06.2019 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

1. If the information is not available with your section and you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.

2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are

nominated at all outer benches separately.

3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.

Encl: As above.

CESTAT New Delhi Date: 04.06.2019

For Compliance to:

1. Dy. Registrar, (Customs & ST)

2. Dy. Registrar (Excise)

3. Dy. Registrar (SM Branch)

Copy to: (For Information)

1. Sh. R.K. Jain 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003

SSUED OF

AMEN. (DESPATCH SECTION)
AMETOMS. EXCISE & SERVICE SEPPELLATE TRIBUNAL
TOWN THE HILLINGS

IP: 14-24/2019 CCESTAT)

Application under Section 6 of the Right to Information Act, 2005

Ref. No. :RTI/P-195/10800/19

Dated: 01-06-2019

CPIO
Customs Excise & Service Tax Appellate Tribunal,
West Block 2, R.K.Puram,

New Delhi - 110066

Customs, Excise & Service Tax Appellate Tribunal

0 3 JUN 2013

1.	Name of the Applicant	R.K. Jain	West Block No. 1, R.K. Purar New Delhi 110066
2.	Address	New Delhi 110066 1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003 09810077977, 011-24651101, 011-24690707	
	(b) Phone Nos.		
	(c) Fax No.	011-24635243	
3.	Whether a Citizen of India	Yes	
4.	Particulars of Information		
	Details of information required	 (A) Please provide copies of enclosures, orders, direct and notices received for Courts and the Hon'ble from 1-3-2019 till the dinformation. (B) Please provide copies of computer data diarising notices, directions, jureceived from the Hon'ble Supreme Court till the date of providing to till the date of providing to Supreme Court and High Note:-Please provide presponse for each of above 	ions, judgments, degrees, from the Hon'ble High Supreme Court of India ate of the providing the of the registers, records, go the communications, dgments and degrees ble High Courts and the of India from 1-3-2019 he information. bout compliance of the mand cases by Hon'ble Courts. ointwise information/
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.		
6.	A Postal Order No. 44F 192762 for Rs. 10 towards payment of fee is enclosed herewith.		
7.	As per Section 7 of the RTI Act, 2005 information is to be provided within 30 days of the Application.		

Signature of Applicant Telephone No.: 9810077977 011-24651101, 24690707 Fax No. 011-24635243

Place: New Delhi Encl.: as above

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